

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF UNNATI FORTUNE HOLDINGS LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	UNNATI FORTUNE HOLDINGS LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	20 th June, 2011
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies Delhi & Haryana
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74900DL2011PLC221126
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE(IF ANY) OF CORPORATE DEBTOR	Regd. Office -Tower No.-07-LL-02 Common wealth Games Village Delhi. Principal office -B-117 SECTOR-67,NOIDA NOIDA 201301 UP
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	22 nd January, 2019
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21 st July, 2019
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. Rajiv Bajaj Address of: 4/180, Ground Floor, Back Side Subhash Nagar New Delhi 110027 (New Delhi) Registration Number IBBI/IPA-002/IP-N00276/2017-2018/10834 Email: rbajajip@gmail.com
9	ADDRESS AND EMAIL TO BE SENT FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address of: 4/180, Ground Floor, Back Side Subhash Nagar New Delhi 110027 (New Delhi) CIRPUNNATI@GMAIL.COM
10	LAST DATE FOR SUBMISSION OF CLAIMS	5 th February, 2019
11	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE(b) OF SUB-SECTION(6A) OF SECTION-21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL.	CLASS-I-ALLOTTEES UNDER REAL ESTATE PROJECT
12	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN CLASS(THREE NAMES FOR EACH CLASS)	CLASS-I- 1. MR. VINOD KUMAR CHAURASIA. REGISTRATION NO.IBBI/IPA-001/IP-P00100/2017-18/10200. 2. MR. PAWAN KUMAR GOYAL. REGISTRATION NO.IBBI/IPA-001/IP-P00875/2017-2018/11473. 3. MR. KAMLESH KUMAR GUPTA. REGISTRATION NO. IBBI/IPA-001/IP-P01316/2018-2019/12071.

13	RELEVANT FORMS AND DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT-	https://ibbi.gov.in/downloadform.html ADDRESS- 1. MR. VINOD KUMAR CHAURASIA cavinodchaurasia@gmail.com A-756, SECTOR-2, ROHINI, NEW DELHI-110085 2.MR. PAWAN KUMAR GOYAL, 304, D.R. CHAMBERS, 12/56, D.B.GUPTA ROAD, KAROL BAGH BAGH, NEW DELHI-110005. ca.pawangoyal@gmail.com 3.MR. KAMLESH KUMAR GUPTA 305,DR, Chambers, 12/56,DB Gupta Road, Karol Bagh, New Delhi abomcx@yahoo.com
----	--	--

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against **UNNATI FORTUNE HOLDINGS LIMITED** on **22nd January, 2019**.

The creditors of **UNNATI FORTUNE HOLDINGS LIMITED**, are hereby called upon to submit a proof of their claims on or before **5th February, 2019** to the Interim Resolution Professional at the address and email id mentioned in serial No.9

The claim may be submitted in their specified Forms B, C, D, E, F and CA in terms of Regulation 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations 2016.

The financial creditors shall submit their proof of claim by electronic means only. All other creditors, may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class as listed against Serial No.11 shall indicate its choice of authorised representative from among the three insolvency professionals listed against Serial No.12 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Rajiv Bajaj

Name and Signature of Interim Resolution Professional:

Date :24th January, 2019

Place : New Delhi, India